

(Acquisition and Development) Bill

ORDINANCES PROMULGATED BY THE PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table under the provisions of Article 123(2) (a) of the Constitution a copy of each of the following Ordinances promulgated by the President since the dissolution of the first Lok Sabha:—

(1) The Life Insurance Corporation (Amendment) Ordinance, 1957 (No. 3 of 1957) [Placed in Library. See No. S-3|57]

(2) The Industrial Disputes (Amendment) Ordinance, 1957, (No. 4 of 1957). [Placed in Library. See No. S-4|57].

AMENDMENTS TO DELHI ROAD TRANSPORT AUTHORITY RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 52 of the Delhi Road Transport Authority Act, 1950, a copy of the Notification making certain further amendment to the Delhi Road Transport Authority (Functions and Duties of the General Manager and Chief Accounts Officer) Rules, 1952. [Placed in Library. See No. S-5|57].

NOTIFICATIONS UNDER THE NATIONAL HIGHWAYS ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table a copy of each of the three Notifications of the Ministry of Transport and Communications, under Section 10 of the National Highways Act 1956. [Placed in Library. See No. S-6|57].

PROCLAMATION ISSUED BY THE PRESIDENT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I

beg to lay on the Table, under clause (3) of Article 356 of the Constitution, a copy of the Proclamation issued by the President on the 5th April 1957 revoking the Proclamation issued by him on the 1st November, 1956 in respect of the Kerala State. [Placed in Library. See No. S-7|57].

AMENDMENTS TO THE CENTRAL EXCISE RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table under section 38 of the Central Excises and Salt Act, 1954, a copy of the Notification making certain further amendments to the Central Excise Rules, 1944. [Placed in Library. See No. S-8|57].

PETITION

PRESS AND REGISTRATION OF BOOKS ACT 1867 AND AMENDMENT OF THE INDIAN POST OFFICE RULES

Shri Viswanatha Reddy (Rajampet): Sir, I beg to present a petition signed by a petitioner regarding the Press and Registration of Books Act, 1867 and amendment of the Indian Post Office Rules.

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) BILL*

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to move for leave to introduce a Bill to establish in the economic interest of India greater public control over the coal mining industry and its development by providing for the acquisition by the State of unworked land containing or likely to contain coal deposits or of rights in or over such land for the extinguishment or modification of such rights accruing by virtue of any agreement, lease, licence or otherwise, and for matters connected therewith.

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 13-5-57, pp. 45-60.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to establish in the economic interest of India greater public control over the coal mining industry and its development by providing for the acquisition by the State of unworked land containing or likely to contain coal deposits or of rights in or over such land, for the extinguishment or modification of such rights accruing by virtue of any

agreement, lease, licence or otherwise, and for matters connected therewith."

The motion was adopted.

Sardar Swaran Singh: Sir, introduce the Bill.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, the 14th May 1957.
